

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH – COURT NO. 1

- 1. Service Tax Appeal No. 61496 Of 2018**
- 2. Service Tax Appeal No. 61497 Of 2018**
- 3. Service Tax Appeal No. 61498 Of 2018**
- 4. Service Tax Appeal No. 61500 Of 2018**

[Arising out of OIA No. Appeal/ST/PKL/64-68/2018 dated 05.06.2018 passed by the Commissioner (Appeals), Central Excise, Panchkula]

M/s Municipal Committee

Ladwa, Kurukshetra,
Haryana 136132

: Appellant

Vs

**Commissioner of Central Excise and
Goods & Service Tax,
Jalandhar**

SCO No. 407-408, Sector 8,
Panchkula 134119

: Respondent

APPEARANCE:

None for the Appellant

Shri Narinder Singh, Departmental Representatives
for the Respondent

**CORAM : HON'BLE Mr. S. S. GARG, MEMBER (JUDICIAL)
HON'BLE Mr. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER No. 61453-61456/2025

Date of Hearing: 29.09.2025

Date of Decision: 29.09.2025

P. ANJANI KUMAR:

The Ld. DR for the Revenue submits that the appellant have opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues which has been placed on record.

2. In view of the discharge certificate, the present appeals are dismissed as withdrawn under SVLDR Scheme.

(Dictated & pronounced in the open Court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Kailash